

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.4620/2014**

New Delhi this the 8<sup>th</sup> day of February, 2016

**Hon'ble Shri A. K. Bhardwaj, Member (J)  
Hon'ble Shri. V. N. Gaur, Member (A)**

Ms. Jyoti Gupta  
D/o. Sumit Dhawan, Aged-27 years,  
R/o. 125, Gopal Park,  
Ram Nagar, Near Chander Nagar,  
Delhi-110 051.

....Applicant

(By Advocate: None Present)

Versus

1. Govt. of NCT of Delhi  
Through Chief Secretary,  
Secretariat, I.P. Estate,  
New Delhi-110 002.
2. The Chairman,  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area, Karkardooma,  
Delhi-110 092. ....Respondents

(By Advocate: Mr. Anmol Padita for Mr. Amit Anand)

**O R D E R (O R A L)**

**A. K. Bhardwaj, Member (J)**

There was no appearance on behalf of the applicant on 05.03.2015, 14.05.2015, 15.07.2015, 14.09.2015, 02.11.2015 and again on 06.01.2016 despite opportunities he has not filed any rejoinder.

2. The O.A is dismissed for default and also for want of prosecution. No costs.

(V. N. Gaur)  
Member (A)

(A. K. Bhardwaj)  
Member (J)

/Mbt/